Central Administrative Tribunal Principal Bench

O.A.No.708/97

Hon'ble Shri A.V.Haridasan, Vice-Chairman Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 24th day of November, 1998

Mr. M.A.Krishnan
Accounts Officer
ALTC Department of Communication
Ghaziabad.

Applicant

(By Shri Naresh Kaushik, Advocate)

Vs.

- Union of India through its Secretary Ministry of Communication Sanchar Bhawan New Delhi.
- 2. Member (Finance)
 Telecommunication
 Sanchar Bhawan
 New Delhi.
- Chief General Manager ALTTC, Department of Communication New Raj Nagar Ghaziabad.

Respondents

(By Mrs. P.K.Gupta, Advocate)

ORDER (Oral)

Hon'ble Shri A.V. Haridasan, Vica-Chairman(J)

This application is directed against the order dated 11.2.1992 by which the applicant was placed under suspension as an investigation into offences alleged to have been committed by him was in progress. The applicant has sought the following reliefs:

"to quash the impugned order of suspension dated 11.2.1992 and direct the respondents to reinstate the applicant with all consequential benefits and direct the respondents to release the arrears of subsistence allowance along with penal interest of 18% per annum."

- meaning today, the learned counsel for the applicant states that as the respondents have agreed to disburse the arrears of subsistence allowance after production of non-employment certificate, the applicant wishes to withdraw the application with liberty to seek appropriate relief if the applicant feels aggrieved by any further orders of the respondents and seeks permission to do so. The learned counsel for the respondents agreed that permission may be granted.
- In the light of what is stated above giving liberty to the applicant to seek appropriate relief if he is aggrieved by any further action of the respondents the application is dismissed as withdrawn with no orders as to costs.

(A.V.HARIDASAN) Vice-Chairman

> (R.K.Ahoo∮a) Member(A)

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